

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO. 407/2022**

Narayan Das Tulsani

**Applicant**

**Versus**

State of Rajasthan & Ors.

**Respondent**

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NISHANT AWANA (ADVCOATE)

COUNSEL FOR THE RESPONDENT

RAJASTHAN STATE POLLUTION CONTROL BOARD

(राजस्थान राज्य प्रदूषण नियंत्रण मण्डल)  
लोकानुचर (राजस्थान)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO. 407/2022**

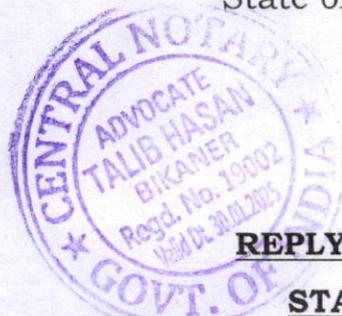
Narayan Das Tulsani

**Applicant**

**Versus**

State of Rajasthan & Ors.

**Respondent**



**REPLY TO ORIGINAL APPLICATION ON BEHALF OF RAJASTHAN  
STATE POLLUTION CONTROL BOARD IN COMPLIANCE OF  
HON'BLE TRIBUNAL ORDER DATED 11.07.2022**

MAY IT PLEASE THIS HON'BLE TRIBUNAL:

The humble answering-respondent most respectfully submit this reply to the original application as under:-

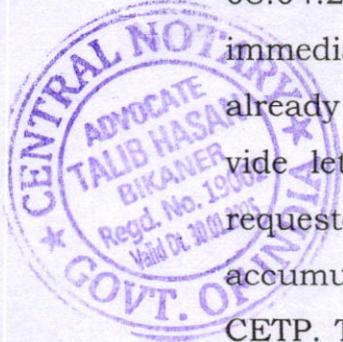
**PARAWISE REPLY OF THE ORIGINAL APPLICATION**

1. That the contents of para 1 of the original application does not pertain to answering respondent, hence need no reply.
2. That the contents of para 2 of the original application are not disputed being matter of fact.
3. That the contents of para 3 of the original application are not disputed being matter of fact.
4. That the contents of para 4 of the original application are not disputed. However, it is submitted that the answering respondent had advised the RIICO limited, Bikaner and Members of Bichhwal Karni Pradushan Nivaran Trust to expedite the process of setting up of CETP.
5. That the contents of para 5 of the original application does not pertain to answering respondent. However, it is submitted that the answering respondent had issued consent to establish to RIICO limited for development Karni Industrial Area (Extension) vide letter dated 17.01.2012. The photo copy of the letter dated 17.01.2012 is annexed herewith and marked as **Annexure-R/1**.

**ATTESTED**  
*[Signature]*  
26/9/2022  
**CENTRAL NOTARY**  
BIKANER (RAJ.) INDIA

*[Signature]*  
क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
बीकानेर (राजस्थान)

6. That the contents of para 6 & 7 of the original application are not disputed to the extent of Environment Clearance. It is submitted that the RIICO had informed that there is provision of Rs. 2600 Lacs for CETP.
7. That the contents of para 8 of the original application are not disputed being matter of fact.
8. That the contents of para 9 of the original application are not disputed being matter of fact.
9. That the contents of para 10 of the original application are not disputed to the extent of show cause notice dated 04.01.2022 and reply dated 01.02.2022 submitted by RIICO.
10. That the contents of para 11 of the original application are not disputed being matter of fact. It is submitted that the State Board vide letter dated 08.04.2022 requested the Managing Director, RIICO Ltd. to take immediate step to prevent further accumulation of effluent and disposal of already accumulated effluent and fulfillment of EC conditions. Further, vide letter dated 12.09.2022 the Managing Director, RIICO has been requested to submit the update on action taken for disposal of accumulated effluent in Karni Industrial Area, Bikaner and installation of CETP. The photo copy of the letter dated 08.04.2022 and 12.09.2022 are annexed herewith and marked as **Annexure-R/2 (Collectively)**.
11. That the contents of para 12 of the original application are not disputed being matter of fact. However, it is submitted that the answering respondent is regularly monitoring the complaints/ news matter and taking necessary action.
12. That the contents of para 13 of the original application are not disputed to the extent of photographs submitted by the applicant. It is submitted that the RIICO has issued work order dated 05.08.2022 for preparing a study report for management of effluent/ waste water generated from Industrial area Karni Ph-I, II & SGC, Bikaner and surrounding areas including reclamation of land located in industrial area. The photo copy of the work order dated 05.08.2022 is annexed herewith and marked as **Annexure-R/3**.
13. That the contents of para 14 & 15 of the original application are not disputed to the extent of environment clearance issued to RIICO. It is submitted that the answering respondent is putting continuous efforts for setting up of CETP in Karni Industrial Area and has given necessary directions time to time to RIICO, SPV and all other involved agency for



दीर्घा अतिकारी  
सामाजिक सेवा प्रदान करणारा मंडळ  
बिकानेर (राजस्थान)

expedite the matter. It is further submitted that the answering respondent has written letter dated 01.12.2021 to Dy. Director, Department of Environment, GoR in the matter of establishing of CETP stating that "Action for establishing of CETP is to be expected by RIICO/at the level of RIICO". The photo copy of the letter dated 01.12.2021 is annexed herewith and marked as **Annexure-R/4**.

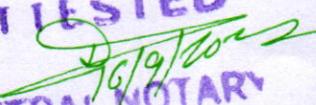
**Prayer**

It is, therefore, most humbly prayed that in view of submission mentioned herein above the reply on behalf of respondent no. 14 may kindly be taken on record and the original application be dismissed with cost.

HUMBLE RESPONDENT  
THROUGH HIS COUNSELS

  
(Nishant Awana)  
ADVOCATE

  
क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
बीकानेर (राजस्थान)

ATTESTED  
  
CENTRAL NOTARY  
BIKANER (RAJ.) INDIA



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONAL BENCH AT BHOPAL**

**ORIGINAL APPLICATION NO. 407/2022**

Narayan Das Tulsani

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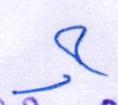
**AFFIDAVIT IN SUPPORT OF REPLY TO ORIGINAL APPLICATION**

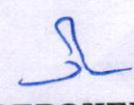
I, Pradeep Kumar Asnani S/o Shri Jai Kishan Asnani, aged about 39 years, at present working as Regional Officer, Rajasthan State Pollution Control Board, Bikaner, do hereby take oath and state as under: -

- 1) That I am Officer-in-Charge of the answering-respondent. Hence, being officer-in-charge, I am well conversant with the facts and circumstances of the present case.
- 2) That the annexed reply to original application has been drafted by my counsel under my instructions and I have carefully read over and understood the contents thereof.
- 3) That the contents of reply to original application are true and correct on the basis of the official records.

**VERIFICATION:-**

I, the above named deponent do solemnly take oath and state that the contents of Para No.1 to 3 of my above affidavit are true and correct on the basis of official records and no part of it is in correct or false nor any material has been concealed there from. SO HELP ME GOD.

  
**DEPONENT**  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
बीकानेर (राजस्थान)

  
**DEPONENT**  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
बीकानेर (राजस्थान)

**ATTESTED**  
  
**CENTRAL NOTARY**  
BIKANER (RAJ.) INDIA



**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 0141-5159600,5159695 Fax: 0141-5159697  
 www.rpcb.nic.in

Registered

File No : F(MUID)/Bikaner(Bikaner)/1(1)/2011-2012/7521-7523 -

Order No : 2011-2012/MUID/810

Dispatch Date: 17/01/2012

M/s RIICO Ltd.

Regional Manager, Bichhwal,  
 District: Bikaner

Sub: **Consent to Establish** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 20/12/2011 and subsequent correspondence.

Sir,

**Consent to Establish** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder, is **hereby granted** for your **RIICO Industrial Area plant** situated / proposed at **Karni Extension Tehsil: Bikaner District: Bikaner**, Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from 20/12/2011 to 30/11/2014 or date of Commencement of production / commissioning of the project or activities whichever is earlier .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity / Capacity
INDUSTRIAL AREA DEVELOPMENT	Activity	86.82 HECTARE

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.
- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the Water Act and Air Act shall be obtained. This consent to establish shall not be treated as consent to operate.

*(Signature)*

*(Signature)*  
 क्षेत्रीय अधिकारी  
 राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
 बिकानेर (राजस्थान)



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File No : F(MUID)/Bikaner(Bikaner)/1(1)/2011-2012/7521-7523

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- 5 That in case any category 'A' or category 'B' project as mentioned in the schedule of EIA notification dated 14.09.2006 (with amendments till date) come up in the industrial area then that individual industry/project will have to obtain environmental Clearance from the competent authority prior to its commencement/construction.
- 6 That the Environmental Clearance shall be obtained from the State Level Expert Appraisal Committee, Rajasthan for installation of CETP.
- 7 That Environmental Clearance shall be obtained as per schedule prescribed in the EIA Notification dated 14.09.2006 with subsequent amendments for the Industrial Area.
- 8 That entire waste water of the industrial area shall be treated in the proposed CETP and treated waste water shall be reused by the industries maintaining zero discharge status within/outside the industrial area.
- 9 That permission of Central Ground Water Authority shall be obtained for withdrawal of ground water before starting operation of the industrial area and prior to obtain consent to operate from the Board.
- 10 That individual unit coming up in the area shall obtain separate consent to establish and consent to operate individually and shall comply with the provisions of the Air (Prevention & Control of pollution) Act, 1981, the Water (Prevention & Control of Pollution) Act, 1974, the Environment (Protection) Act, 1986 and Rules and Notifications issued thereunder.
- 11 That this consent to establish is being issued for development of industrial area in 86.82 Hectares.
- 12 That project shall be executed as per the plan approved by the competent authority.
- 13 That the Project Proponent shall comply with the provisions of Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.
- 14 That the cost of project shall not exceed Rs. 47.54 crore.
- 15 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the Water Act and Air Act.
- 16 That the grant of this Consent to Establish is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

*(Signature)*

**क्षेत्रीय अधिकारी**  
**राजस्थान राज्य प्रदूषण नियंत्रण मण्डल**  
**बीकानेर (राजस्थान)**



**Rajasthan State Pollution Control Board**  
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Registered

File No : F(MUID)/Bikaner(Bikaner)/1(1)/2011-2012/7521-7523

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Dispatch Date: 17/01/2012

17 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

*Sdr*  
Group Incharge

7522  
Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bikaner.  
2 Master File.

*[Signature]*  
Group Incharge

*[Signature]*  
क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
बीकानेर (राजस्थान)

**Veenu Gupta, IAS**  
Chairperson



Rajasthan State  
Pollution Control Board (Raj.)

D.O. No. F14/Tech-Bikaner(CETP-51)RPCB/LW/32-34

Date: 08.04.2022

This is in continuation to my DO letter dated 13.07.2021 to the then MD, RIICO regarding accumulation of effluent in the Karni Industrial Area, Bikaner and early action for installation of CETP. The area was recently visited by officer of the State Board, who has reported that all 26 water polluting units have installed ETPs and discharge effluent into the open drains of the industrial area (IA), which alongwith sewage/effluent generated from other units and commercial establishments in the IA accumulates forming a large cesspool of water on RIICO land. As there is no outflow from the cesspool except negligible evaporation losses, the quantity of effluent accumulated into the cesspool is increasing day by day.

Construction of drains for carrying effluent without ensuring its final disposal is incomplete planning of IA by RIICO causing water pollution and nuisance in the area. There is an urgent need to work on two fronts, first stop further discharge of any effluent into the cesspool and second, disposal of the accumulated effluent after treatment. I regret that neither the units nor RIICO is making concrete efforts for installing the CETP.

The State Board is of the view that not providing CETP for old Karni IA is violation of environment clearance and may lead to legal complications in future.

It is requested that looking to the gravity of the situation on ground, RIICO should take immediate steps for preventing further collection of effluent, disposal of presently accumulated effluent and fulfillment of EC conditions.

Sd/-  
(Veenu Gupta)

Mrs. Archana Singh,  
Managing Director, RIICO,  
Udhyog Bhawan, Tilak Marg,  
Jaipur-302005.

4, Institutional Area, Jhalana Dungri, Jaipur-302004 (Rajasthan)  
Tel. : +91-141-2711329 • E-mail : chairperson@rpcb.nic.in

क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
बिकानेर (राजस्थान)

Copy to following for information/necessary action:-

1. Group In-charge, HBC, RSPCB, Jaipur.
2. Regional Officer, RO RSPCB, Bikaner.

  
Group In-charge (Liquid Waste)

D/c

  
क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
बीकानेर (राजस्थान)



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004  
Phone : 0141- 2716804, 2716800 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)  
Helpline No. : 0141-2716877

Registered

Ref. No.: F.14/Tech-Bikaner (45)/RPCB/HBC/ 960

Dated: 12/9/2022

Managing Director,  
M/s RIICO Ltd.  
Udhyog Bhawan, Tilak Marg,  
C-Scheme, Jaipur-302005.

Sub: - Update on actions taken for disposal of accumulated effluent in Karni Industrial Area, Bikaner and installation of CETP: regarding

Ref: - Your letter dated 19.04.2022 and Hon'ble NGT Order dated 11.07.2022

Sir,

This is in reference to your letter dated 19.04.2022 regarding accumulation of effluent in the Karni Industrial Area, Bikaner and early installation of CETP. It is brought to your notice that the Karni Extension area does not have a valid Consent to Operate (CTO) and is yet to install CETP for treatment of industrial effluent. Sr. RM, RIICO has also been issued show cause notice dated 04.01.2022 for intended prosecution for non-compliance. RIICO has not submitted any proposals/ time bound action plan to stop further discharge of effluent into the cess pool by suitable means and proposed action for disposal of accumulated wastewater.

Further, Hon'ble NGT, in its hearing of O.A No. 407/2022 dated 11.07.2022, in the case of Narayan Das Tulsani vs. State of Rajasthan has directed to have a factual and action taken report within two months from a Joint Committee comprising of concerned Regional Officer of MoEF&CC, CPCB, CGWA, State PCB and District Magistrate, Bikaner. Next date of hearing of the case is 20.09.2022.

Looking to the gravity of the situation on ground, RIICO may submit a concrete action plan with timeline for facilitating early setting up of CETP which will take care of effluent generated by Karni Industrial Areas.

Yours sincerely,

  
(B. Praveen)

Member Secretary

o/c

  
क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
बीकानेर (राजस्थान)



Rajasthan State Industrial Development & Investment Corporation Ltd.  
(A Rajasthan Government Undertaking)  
Industrial Area, Bichwal, Bikaner  
Tel/Fax: (0151) 2251614 & 2250023 (O) 2251523 (R)  
CIN No.: U13100RJ1969SGC001263  
GSTIN: 08AABCR4695J12W  
Email: bikaner@riico.co.in

Annexure - R/3

### Work Order

Director,  
VNBC Environment and Infrastructure (OPC) Pvt. Ltd.,  
732, Omaxe City, Ajmer Road, Jaipur-302026  
9460009853  
Email: mail.vnbc@gmail.com

No. U(18)/2022-2023/11625  
UBN No.  
Date: 05-Aug-2022

**Subject: Calling Request for Proposal from reputed Environment Consultant Organizations with proven track record for preparing a Study Report for management of effluent/wastewater generated from industrial area Karni Ph-I,II & SGC, Bikaner and surrounding areas including reclamation of land located in industrial areas Karni I/area Ph-I,II & SGC and Karni (Extn) and presently accumulated with wastewater.**

Ref: Tender dated 28-Jun-2022

Dear Sir,

With reference to your Tender dated 28-Jun-2022 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. RS. 649,000.00 (In words Six Lakh Forty Nine Thousand Rupees Only) without any condition.

S.No.	Particular	Qty./H- Schedule	Unit	Rate	Amount
1	Preparation of study report to assess current scenario developed due to accumulation of effluent/ wastewater in and around industrial areas Karni Ph-I, Ph-II, SGC and Karni (Extn.) generated from Industries operating in Industrial area Karni Ph-I, Ph-II SGC, Bikaner and surrounding areas and suggesting solution for treatment of wastewater generated thereof including setting up of Common Effluent Treatment Plant (CETP), Sewage Treatment Plant (STP) and conveyance system and treatment, recycling of wastewater and reclamation of land at present inundated due to accumulation of wastewater. Detailed scope of work as per Annexure- A as per tender document.	1	job	649,000.00	649,000.00
				Total	649,000.00

The stipulated dates of commencement & completion shall be 08-Aug-2022 & 05-Nov-2022 respectively. The work is executed as per enclosed "G/H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 1000 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work, failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period, L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, STP from mining department and VAT Exemption Certificate from Sales Tax Department. Service tax, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,  
Yours faithfully,

*R. B. Singh*  
5/8/22  
Unit Head



Copy To:

- GM Civil RIICO Ltd. Udyog bhawan, Tilak marg, Jaipur.
- RM/ARM/ASE, RIICO Ltd. Bikaner.
- A.A.O-I/Cashier/Notice Board RIICO Ltd., Bikaner.
- GM Fin (IPI) RIICO Ltd. Udyog Bhawan, Jaipur.

*R. B. Singh*  
5/8/22  
Unit Head  
Bikaner

ok

क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
बीकानेर (राजस्थान)



**Rajasthan State Pollution Control Board**  
 Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004  
 Phone: 0141-5159699, 5159604 e-mail: [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)  
 Toll Free HelpLine No. : 18001806127 Ext. 7

F14(Gen-92)/RPCB/L.W. 2093

दिनांक: 11/2/21

निदेशक एवं संयुक्त शासन सचिव,  
 पर्यावरण विभाग,  
 राजस्थान सरकार  
 जयपुर।

**विषय :-** सीईटीपी प्लांट स्थापित/संचालित करने के लिए जानकारी उपलब्ध कराने के संबंध में।

**सन्दर्भ :-** आपका पत्र क्रमांक: प.5(2)/पर्या./1989/पार्ट-1 जयपुर दिनांक 08/04/2021।

महोदय,

उपरोक्त संदर्भित पत्र के साथ संलग्न श्री ताहिर हुसैन के पत्र दिनांक 17/05/2021 के माध्यम से प्रार्थी द्वारा अध्यक्ष, करणी बीकानेर वाटर एन्वायरो फाउण्डेशन रजिस्टर्ड ऑफिस मार्फत करणी इण्डस्ट्रीज भवन, करणी इण्डस्ट्रीज एरिया, बीकानेर (राज.) से सी.ई.टी.पी. स्थापित/संचालित करने के संबंध में जानकारी/स्पष्टीकरण की मांग की गई है। इस संबंध में राजस्थान राज्य प्रदूषण नियंत्रण मण्डल के स्तर पर कोई कार्यवाही अपेक्षित नहीं है।

राज्य मण्डल द्वारा पर्यावरण स्वीकृति की शर्तों के उल्लंघन करने बाबत रीको, बीकानेर को पत्र दिनांक 02/09/2020 द्वारा कारण बताओ नोटिस जारी किया गया था (संलग्नक-अ)। रीको, बीकानेर द्वारा उक्त पत्र का उत्तर पत्र दिनांक 30/09/2020 के माध्यम से राज्य मण्डल को प्राप्त हुआ। अध्यक्ष, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल द्वारा क्षेत्र में प्रदूषण के कारण प्राप्त शिकायतों के सम्बन्ध में ध्यान आकर्षित करते हुए सचिव उद्योग विभाग एवं प्रबन्ध निदेशक रीको जयपुर को प्रकरण में हस्तक्षेप करने, बिछवाल एवं करणी औद्योगिक क्षेत्र में जनित उच्छिष्ट के उपचार हेतु सी.ई.टी.पी. की स्थापना शीघ्र करने हेतु अर्द्धशासकीय पत्र दिनांक 13/07/2021 (संलग्नक-ब) को प्रेषित किया गया है। शिकायतों के निवारण हेतु सी.ई.टी.पी. की स्थापना के संबंध में कार्यवाही रीको के स्तर पर/माध्यम से संपादित किया जाना अपेक्षित है।

संलग्न:- उपरोक्तानुसार



भवदीय,

*sd*  
 (आनंद मोहन)  
 सदस्य सचिव

F14(Gen-92)/RPCB/L.W.

दिनांक:

प्रतिलिपि निम्न को सूचनार्थ/आवश्यक कार्यवाही हेतु प्रेषित है:-

1. प्रबन्ध निदेशक रीको, उद्योग भवन तिलक मार्ग, सी-स्कीम, जयपुर को उक्त संदर्भित पत्र की प्रतिलिपि संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।
2. क्षेत्रीय कार्यालय, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, बीकानेर।
3. मास्टर फाईल।

*[Signature]*  
 क्षेत्रीय अधिकारी  
 राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
 बीकानेर (राजस्थान)

शाखा प्रभारी (लिट्विड वेस्ट)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONAL BENCH AT BHOPAL**

**ORIGINAL APPLICATION NO. 407/2022**

Narayan Das Tulsani

**Applicant**

**Versus**

State of Rajasthan & Ors.

**Respondent**

**AFFIDAVIT IN SUPPORT OF DOCUMENTS**

I, Pradeep Kumar Asnani S/o Shri Jai Kishan Asnani , aged about 39 years, at present working as Regional Officer, Rajasthan State Pollution Control Board, Bikaner, do hereby take oath and state as under: -

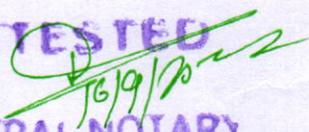
- 1) That I am Officer-in-Charge of the answering-respondent. Hence, being officer-in-charge, I am well conversant with the facts and circumstances of the present case.
- 2) That the documents annexed with the reply are true and correct photo copies of their respective originals.

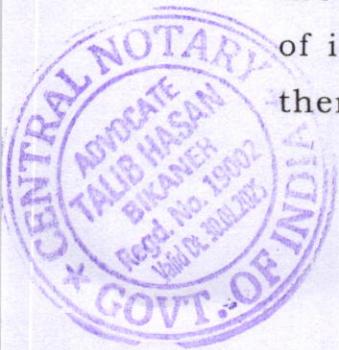
**VERIFICATION:-**

I, the above named deponent do solemnly take oath and state that the contents of Para No.1 to 3 of my above affidavit are true and correct on the basis of official records and no part of it is in correct or false nor any material has been concealed there from. SO HELP ME GOD.

  
**DEPONENT**  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
बीकानेर (राजस्थान)

  
**DEPONENT**  
क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
बीकानेर (राजस्थान)

**ATTESTED**  
  
**CENTRAL NOTARY**  
BIKANER (RAJ) INDIA



# VAKALATNAMA

## BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI OA NO. 407/2022

### IN THE MATTER OF: -

Narayan Das Tulsani

...Applicant

Versus

State of Rajasthan & Ors.

...Respondents

KNOW all to whom these presents shall come that We, Rajasthan State Pollution Control Board (RSPCB) in the above-named case, do hereby appoint:

(Nishant Awana)

D/686/2013

+91-7838760760

Hereinafter called Advocate(s) to be my/our Advocate in the above noted case and authorise them:

To act appear and plead in the above noted case in this Court or in any other Court or Tribunal in which the same be tried or heard and also in the appellate Courts.

To sign, file verify and present pleadings, replications, appeals, cross-objections, or petitions for executions, review revision restoration withdrawal, compromise or other petitions replies, objections or affidavits of other documents as may be demand necessary or proper for the prosecution of said case in all its stage.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and receive moneys, cheques and grant receipts thereof or and to ail other act and things which may be necessary to be done for the progress and in the course to prosecution of the said case.

To appoint instruct any other Legal practitioner authorising him to exercise the power and authorities hereby conferred upon the Advocate whenever he may think fit to do so and sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agree to rectify and confirm act as if done by the Advocate or their substitutes in the matter as my/our own acts, as if done by me/us to contents and purposes.

And I/we undertake that I/we or my our duly authorised agent would appear in court all hearings will confirm the Advocates for appearance when case is called.

And I/we the do hereby agree not to hold the Advocate or their substitute responsible to the result of the said case, consequence for his absence from the court when the said case is, called up for hearing or any negligence of the said advocate or his substitute.

And I/we the undersigned do hereby agree that in the event of the whole or any part to the fee agreed by me/us to the Advocate remaining unpaid they will be entitled/allowed for an adjournment Advocates would be entitled to the same.

IN WITNESS WHERE OF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us that 16<sup>th</sup> day September, 2022.

Accepted \_\_\_\_\_ Advocate

Client

RAJASTHAN STATE POLLUTION CONTROL BOARD (RSPCB)

क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
कोटा (राजस्थान)

FILED BY:

**NMA Law Chambers**

6/2 Lower Ground Floor, Jangpura B  
New Delhi- 110014

Ph.- 0120 4283896, +91 7838760760

[mail@nmalawchambers.in](mailto:mail@nmalawchambers.in) / [nishantawana@outlook.com](mailto:nishantawana@outlook.com)



NISHANT AWANA  
(D/686/2013)

